

Bench No. I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P(IB) No.371/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> July, 2017, 10.30 A.M

Name of the Company	SBI -Vs- Orissa Manganese and Minerals Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RATNANKU BARERJI, S.R. ADV
2. NILAY SENGUPTA, ADV
3. SIDHARTHA SHARMA, ADV
4. PRIYANKA TIBREWAL, ADV
5. NAMRATA BASU, ADV

Corporate  
Debtor

11/07/17

1. Mr. Siddhartha Datta
2. Mr. Prapa Ganguly

Applicant  
Financial  
Creditor

11.7.17  
Prapa

ORDER

Ld. Counsels for the Corporate Creditor and the Corporate Debtor are present.

Ld. Counsel for the Corporate Debtor has made a request that he has received notice only yesterday evening. So he needs time to file reply. Prayer is allowed. Corporate Debtor may file reply within 3 days.

List the matter on 19/07/2017 for admission. No further adjournment shall be granted to any other parties

(Vijai Pratap Singh)  
Member (J)